

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 09
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt Ltd

.... Applicant/petitioner

Vs.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 13.11.2019

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP:

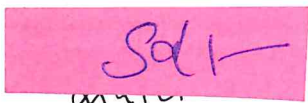
Mr. Rakesh Kumar, Mr. Sahil Dhawan, Advs.

ORDER

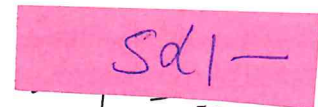
CA-2464(PB)/2019

First progress report filed by the IRP placing on record a copy of the minutes of second CoC meeting is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same at the time of final disposal.

CA-2464(PB)/2019 stands disposed of.



**(MS. SAROJ RAJWARE)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**